

**SCHEDULE I
FORM A
PUBLIC ANNOUNCEMENT**

(Under Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)

FOR THE ATTENTION OF THE STAKEHOLDERS OF WWF INDIA FOUNDATION

1.	Name of corporate debtor	WWF INDIA FOUNDATION
2.	Date of incorporation of corporate debtor	15.12.2008
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U80211DL2008NPL185825
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Office: 204, Sasco Bhawan Azadpur Commercial Complex Delhi-110033
6.	Liquidator commencement date in respect of corporate debtor	28.09.2020
7.	Name, Address, Email Address, Telephone Number and the Registration number of the Liquidator	Name: Pramod Kumar Sharma Address: H. No-16, Dasharath Kunj-B, West Arjun Nagar, Agra, Uttar Pradesh-282001 Email: pksharmafcs@gmail.com Registration No. IBBI/IPA-002/IP-N00110/2017-18/10258
8.	Last date for submission of claims	28.10.2020

Notice is hereby given that the WWF India Foundation has commenced voluntary liquidation on 28.09.2020

The stakeholders of WWF India Foundation are hereby called upon to submit a proof of their claims, on or before 28.10.2020, the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 29th September, 2020

Place: Agra, U.P.

IP Regd No.: IBBI/IPA-002/IP-N00110/2017-18/10258


Pramod Kumar Sharma
Liquidator

SATIA INDUSTRIES LIMITED
Regd Office: VPO Rupana, Malout-Muktsar Road Distt. Muktsar (Punjab)
CIN No: L21012PB1980PLC004329

NOTICE

It is hereby informed that the "Trading Window" is being closed with effect from October 1, 2020 in compliance to SEBI (Prohibition of Insider Trading) Regulations, 2015, as amended, and shall be opened on third calendar day from the date of conclusion of Board Meeting in which the Financial Results for the quarter ended September 30th, 2020 will be considered.

For Satia Industries Limited
Sd/-
(Rajinder Kumar Bhandari)
Joint Managing Director

Place : VPO Rupana
Date : 30.09.2020

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7. Name, Address, Email Address, Telephone Number and the Registration number of the Liquidator	Name: Pramod Kumar Sharma Address : H. No-16, Dasharath Kunj-B, West Arjun Nagar, Agra, Uttar Pradesh-282001 Email : pksharmafcs@gmail.com Registration No. IBB/IPA-002/IP-N00110/2017-18/10258
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The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties.

Pramod Kumar Sharma
Liquidator IP
Date : 29th September, 2020 Regd No.: IBB/IPA-002/IP-N00110/2017-18/10258

SCHEDULE II FORM B
PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy (Liquidation Process) Regulations, 2016)
FOR THE ATTENTION OF THE STAKEHOLDERS OF M/S LIFESTYLE FITNESS PRIVATE LIMITED

Sr.	PARTICULARS	DETAILS
1.	Name of Corporate Debtor	M/s Lifestyle Fitness Private Limited
2.	Date of Incorporation of Corporate Debtor	28.12.2011
3.	Authority under which Corporate Debtor is Incorporated/Registered	Registrar of Companies Nct Of Delhi And Haryana
4.	Corporate identity number/limited liability identification number of corporate debtor	U92419DL2011PTC229377
5.	Address of the Registered Office and Principal Office (if any) of Corporate Debtor	62-S SFS Mig Dda Flats Motia Khan, Paharganj New Delhi-110055
6.	Date of closure of Insolvency Resolution Process	21.09.2020 (447 days from 02.07.2019 i.e. the date of receipt of certified copy of order dated 14.06.2019 for commencement of CIRP)
7.	Liquidation commencement date of Corporate Debtor	30.10.2020 (Date of receipt of Certified copy of Liquidation Order is 30.09.2020)
8.	Name, Address, e-mail address, telephone number and the registration number of the Liquidator.	KAMAL AGARWAL 487/27 SCHOOL ROAD, NEAR PEERAGARHI METRO STATION, NEW DELHI-110087 e-mail: advocate.kamal.aggl@gmail.com, www.kamalagarwal.in Mob: 9811138823 IBBI/IPA-001/IP-P00868/2017-18/11466
9.	Last date for submission of claims	30.10.2020

Notice is hereby given that the Hon'ble National Company Law Tribunal (NEW DELHI BENCH III) has ordered the commencement of liquidation of M/s LIFESTYLE FITNESS PRIVATE LIMITED on 21.09.2020, Certified copy of which is received on 30.09.2020.

The Stakeholders of M/s LIFESTYLE FITNESS PRIVATE LIMITED, are hereby called upon to submit a proof of their claims, on or before 30.10.2020, to the liquidator at the address mentioned against item 8.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the proof of claims in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties.

Date: 02/10/2020 Sd/-
Place: New Delhi (KAMAL AGARWAL)
IBBI/IPA-001/IP-P00868/2017-18/11466

Relevant forms for submission of claims may be downloaded from <https://ibbi.gov.in/home/downloads>, www.kamalagarwal.in

Form C-Operational Creditors, Form D-Financial Creditors, Form E-Workman/Employee, Form F- authorized representative of Workman/ Employee, Form G-other stakeholders.

Phoenix Arc Private Limited
REGISTERED OFFICE: 5TH FLOOR, DANI CORPORATE PARK, 158, C.S.T. ROAD, KALINA, SANTACRUZ (E), MUMBAI-400098

POSSESSION NOTICE

Whereas, the authorized officer of M/s. Phoenix Arc Pvt Ltd (acting as a Trustee of Phoenix Trust FY 19-5 Scheme K) under the securitization and reconstruction of financial assets and enforcement of security interest Act, 2002 and in exercise of the powers conferred under section 13(2) read with rule 3 of the security interest (enforcement) rules, 2002 issued demand notices to the borrowers, co-borrowers, guarantors as detailed hereunder, calling upon the respective borrowers, co-borrowers, guarantors to repay the amount mentioned in the said notices within 60 days from the date of receipt of the same. The said borrowers, co-borrowers, guarantors having failed to repay the amount, notice is hereby given to the borrowers, co-borrowers, guarantors and public in general that the authorized officer of the company has taken possession of the property described hereunder in exercise of powers conferred on him under section 13(4) of the said act and rule 6 of the said rules on the dates mentioned alongwith. The borrowers, co-borrowers, guarantors in particular and public in general are hereby cautioned not to deal with the properties and any dealings with the properties will be subject to the charge of M/s. Phoenix Arc Pvt Ltd, (acting as a Trustee of Phoenix Trust FY 19-5 Scheme K) for the amount specified therein with future interest, costs and charges from the respective dates. Details of the borrowers, co-borrowers, guarantors, properties mortgaged, name of the trust, outstanding dues, demand notices sent under section 13(2) and amounts claimed there under are given as under:

NAME AND ADDRESS OF THE BORROWER, CO-BORROWER, LOAN ACCOUNT NO., LOAN AMOUNT	DETAILS OF THE SECURITIES	1. DATE OF POSSESSION 2. DEMAND NOTICE DATE 3. AMOUNT DUE IN RS.
M/S TNB Investments Pvt. Ltd. Through its Director- Mr. Abhinav Bhaskar, Mr. Bharat Bhaskar, Mr. Ashish Bhaskar, Mr. Abhinav Bhaskar & M/S. Kads Fashion Pvt. Ltd. Through its Director Mr. Abhinav Bhaskar All At: First Floor, Block-6, Tribhuvan Complex, Ishwar Nagar, Delhi-110065. M/S Tnb Investments Pvt. Ltd. Through its Director- Mr. Abhinav Bhaskar At: 47-A, Tribhuvan Complex, Ishwar Nagar, New Delhi-110065	All that the office space being unit No. 6A-III, Measuring 900 Sq. Feet (Approx.) Situated on the ground floor, Block No. 6 in the building complex named and known as "Tribhuvan Complex" erected at the said plots of land containing by measurement an area of 7 bigas and 14 biswas (Equivalent To 7.756 Sq. Yds.) to be the same little more or less situated lying at and comprised in Kharsa No. 262 Mir., 264 Min 1723/1705, And 1724/1707 In Village, Bahapur, Tenth Miles Stones, Mathura Road, Ishwar Nagar, New Delhi-65.	1. 29.09.2020 2. 29.07.2019 3. Rs. 40,71,808.43/- (Rupees Forty Lakh Seventy One Thousand Eight Hundred Eight And Forty Three Paise Only) due and payable as of 29.07.2019 with further interest applicable from 30.07.2019 alongwith costs and charges until payment in full
Loan account sanctioned: RS. 46,00,000/- (Rupees Forty Six Lakh Only)	Name Of The Mortgagor: M/S TNB Investments Pvt. Ltd. Through its Director- Mr. Abhinav Bhaskar.	

PLAID: Delhi
Date: 29.09.2020

For Any Query Please Contact Mr. Somesh Sundriyal (+91 9910583402) & Mr. Prashant Gautam (+91 9643615436)

Canara Bank
(A Govt. of India Undertaking)
BO: Manesar-II, Kanan Road, Distt. Gurgaon (BIC 18237)
POSSESSION NOTICE (U/s 13(4) for Immovable Property)

Whereas, The undersigned being the Authorized Officer of the Canara Bank, BO: Manesar-II, Kanan Road, Distt. Gurgaon (BIC 18237) under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (Act 54 of 2002) and in exercise of the powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002, issued a demand notice calling upon the borrowers on below mentioned date, to repay the amount mentioned in the notice, within 60 days from the date of receipt of the said notice.

The Borrower(s) having failed to repay the amount, notice is hereby given to the Borrower/ Guarantor and the public in general, that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/her under Section 13 (4) of the said Act read with Rule 8 & 9 of the said rule on this day of **28th September of the year 2020**.

The Borrower(s)/Guarantor(s) in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Canara Bank, BO: Manesar-II, Kanan Road, Distt. Gurgaon (BIC 18237) for an amount mentioned herein below beside with future interest and other expenses, cost, charges etc against the under mentioned account.

The Borrower(s)/Guarantor(s) attention is invited to provision of section 13(8) of the Act, in respect of time available, to redeem the secured assets.

Name & Add. of Borrowers / Guarantors	Description of Immovable Property	Outstanding Amount	Date of Demand Notice
Borrower's: (1) Smt. Manoj Devi W/o Pawan Kumar, VPO Manesar Gurgaon-122050 (2) M/s Jyoti Building Material Supplier Village Chakra Pahari Bhanpur-321204. Sureties: Pawan Kumar S/o Bhoop Singh, NHB IMT Manesar, Gurgaon-122050	All that part and parcel of the property consisting residential triple storied property situated near Bhim Vatika, village manesar owned by Pawan Kumar the registraion sub-district Manesar and district Gurgaon. Property Bounded as under :- By North: Road, By South: House of Sh. Balbir Singh, By East: House of Karan Singh, By West: Gali.	Rs. 40,02,431.64/- (Rupees Forty Lacs Two Thousand Four Hundred Thirty One and paise Sixty Four only) plus interest thereon.	06.06.2019
Borrower's: (1) Sh. Ishwar Singh S/o Sh. Bhoop Singh (2) Sh. Pawan Kumar S/o Sh. Bhoop Singh, Near Bhim Vatika, IMT Manesar, Gurgaon, HR-122052 M/s Bhoop Grit Udoyog Near Bhim Vatika, IMT Manesar, Gurgaon, HR-122052 Guarantors: (1) Bhoop Singh S/o Sh. Khushi Ram, Near Bhim Vatika IMT Manesar, Gurgaon, HR-122052 (2) Sh. Satpal Yadav S/o Sh. OM Parkash Yadav, Near Veterinary Hospital, NSG Camp, Manesar.	(1) All that part and parcel of the property SRM 3 and half storey residential building at revenue estate of village Manesar, Tehsil manesar Distt. Gurgaon comprising of 1/27 part of land comprised in Khewat No. 680, Khata No. 735, Rect No. 42, Killa No. 11/2(1-18) and 20/2(1-3) and 130 part of land comprised in Khewat No. 627, Khata No. 682, rect No. 41, Killa No. 16/2(1-0-13) with in the registration sub-district Manesar and district Gurgaon. (2) All that part and parcel of the property of Double Storey residential building situated at revenue stage of village Manesar, Distt Gurgaon, comprising of 7771/97308 part of land comprised in Khewat No. 2, Khata No. 313, Rect No. 58, Killa 10/2(1-01-14), 46/567, Part of Land comprised in Khewat No. 299, khata No. 314, Rect No. 58, Killa No. 1/4(1-14), Rect No. 59, Killa No. 6/14(1-1), 14/2(1-0-4), 15/2(1-0-18) and 17/14(0-15) with in the registration sub-district Manesar and district Gurgaon.	Rs. 2,41,13,371.45/- (Rupees Two Crore Forty One Lacs Thirteen Thousand Three Hundred Seventy One and paise Forty Five only) plus interest thereon.	02.11.2019

Date: 02/10/2020 Place: Manesar
Authorised Officer: Canara Bank

TIGER LOGISTICS (INDIA) LIMITED
CIN-L74899DL2000PLC105817
Regd. & Corporate Office: D-174, GF, Okhla Industrial Area, Phase-1, New Delhi-110020.
Tel.: 011-47351111 Fax: 011-2622 9671
Website: www.tigerlogistics.in, Email: tlog@tigerlogistics.in

RESULT OF ELECTRONIC VOTING FOR THE 20TH ANNUAL GENERAL MEETING OF COMPANY HELD ON 29TH SEPTEMBER, 2020 AT 1:00 P.M THROUGH VIDEO CONFERRING ("VC") OTHER AUDIO VISUAL MEANS ("OAVM").

The resolutions for the Ordinary/Special businesses as set out in item no. 01 to 03 in the Notice of the 20th Annual General Meeting, duly approved by the members with requisite majority and Item No-4 & 5 were not approved due to unavailability of requisite majority, are recorded hereunder as part of the proceedings of 20th Annual General Meeting of the Members.

Essential Details of Voting Result of 20th AGM.

Sr. No.	Particulars	Details
1	Date of AGM	29.09.2020
2	Number of Shareholder as on record date	6039
3	No. of shareholders present in the meeting either in person or through proxy-Promoters & Promoter Group: Public:	35 6 29

Further shareholders are requested to refer www.tigerlogistics.in to get more details about result of 20th AGM.

By the Order of board of directors
For Tiger Logistics (India) Limited
Sd/-
Vishal Saurav Gupta
Company Secretary & compliance officer

Place: New Delhi
Date: 01.10.2020

बैंक ऑफ बड़ोदा
Bank of Baroda
भारतीय रिज़र्व बैंक

मोदीनगर, गाजियाबाद

सार्वजनिक सूचना

आम जनता को सूचित किया जाता है कि प्राचीन सिपल पत्नी श्री योगेश सिपल और श्री योगेश सिपल पुत्र श्री प्यार लाल सिपल, निवासी: प्यार लाल होस्टल, मेन जौरी रोड, मोदीनगर, गाजियाबाद, के सम्पत्ति के मूल बेनामा सं. 615 दिनांकित 24.02.1992 के मूल दस्तावेज गुन हो गये हैं जिसका विवरण 1 किता आरसी एफई 130 सं. गुन निशाने एक कमरा एक रसोई एक बाथरूम व होलरूम तथा कुछ है जो बयानिया युद्धा है जिसका खसरा सं. 130521, बाके ग्राम बेनामाबाद बुधवा मारक, मोरवा बैंक कॉलोनी, मोदीनगर परगना जलालपुर, उत्तराखण्ड मोदीनगर जिला गाजियाबाद, सं. है। के मूल दस्तावेज बेनामा सं. 615, वही सं. 1, जिले सं. 98, पृष्ठ 180/184 दिनांक 24.02.1992 पर उचितबद्ध-मोदीनगर के कार्यलय में पंजीकृत है। किसी को निवादा है जो उपरोक्त को प्र पर समर्थ करे। उक्त सम्पत्ति अध्या एवके किसी अंश के संबंध में किसी भी प्रकार का अधिकार, स्वाधिकार, हित सुचित करने/क्रय करने/बिक्री करने के लिए कोई भी सम-देन (सीट) अथवा होगा तथा उक्त सम्पत्ति के संबंध में कोई भी व्यक्ति ऐसा अपनी स्वयं की जोखिम और जिम्मेदारी पर करेगा।

Form No. INC-26
(Pursuant to rule 30 of the Companies (Incorporation) Rules, 2014)
Before the Central Government
Regional Director, Northern Region, New Delhi
In the matter of sub-section (4) of Section 13 of the Companies Act, 2013 and clause (a) of sub-rule (5) of rule 30 of the Companies (Incorporation) Rules, 2014
AND
In the matter of
PATHDARSHI CONSTRUCTION PRIVATE LIMITED
(CIN: U45200DL2009PTC193369)
having its Registered Office at
B-47/G-2 DILSHAD GARDEN DELHI-110095
Applicant Company / Petitioner
NOTICE is hereby given to the General Public that the company proposes to make application to the Central Government, under section 13 of the Companies Act, 2013 seeking confirmation of alteration of the Memorandum of Association of the Company in terms of the special resolution passed at the Extra Ordinary General Meeting held on 20th February, 2020 to enable the company to change its Registered office from "National Capital Territory of Delhi" to the "State of Bihar".
Any person whose interest is likely to be affected by the proposed change of the registered office of the company may deliver either on the MCA-21 portal (www.mca.gov.in) by filing investor complaint form or cause to be delivered or send by registered post with his/her objections supported by an affidavit stating the nature of his / her interest and grounds of opposition to the Registrar, Northern Region, Ministry of Corporate Affairs, B-2 Wing, 2nd Floor, Pandit Deendayal Upadhyaya Bhawan, CGO Complex, New Delhi-110003 within Fourteen days from the date of publication of this notice with a copy to the applicant company at its Registered Office at the address mentioned below:-
"National Capital Territory of Delhi"
Date : 02.10.2020
Place : DELHI
Sd/-
PRASHANT SINGH
(Director)
DIN: 07708795

बैंक ऑफ बड़ोदा
Bank of Baroda
भारतीय रिज़र्व बैंक

मोदीनगर, गाजियाबाद

सार्वजनिक सूचना

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Regional Director, Northern Region, New Delhi
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AND
In the matter of
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"National Capital Territory of Delhi"
Date : 02.10.2020
Place : DELHI
Sd/-
PRASHANT SINGH
(Director)
DIN: 07708795

बैंक ऑफ बड़ोदा
Bank of Baroda
भारतीय रिज़र्व बैंक

मोदीनगर, गाजियाबाद

सार्वजनिक सूचना

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(Pursuant to rule 30 of the Companies (Incorporation) Rules, 2014)
Before the Central Government
Regional Director, Northern Region, New Delhi
In the matter of sub-section (4) of Section 13 of the Companies Act, 2013 and clause (a) of sub-rule (5) of rule 30 of the Companies (Incorporation) Rules, 2014
AND
In the matter of
PATHDARSHI CONSTRUCTION PRIVATE LIMITED
(CIN: U45200DL2009PTC193369)
having its Registered Office at
B-47/G-2 DILSHAD GARDEN DELHI-110095
Applicant Company / Petitioner
NOTICE is hereby given to the General Public that the company proposes to make application to the Central Government, under section 13 of the Companies Act, 2013 seeking confirmation of alteration of the Memorandum of Association of the Company in terms of the special resolution passed at the Extra Ordinary General Meeting held on 20th February, 2020 to enable the company to change its Registered office from "National Capital Territory of Delhi" to the "State of Bihar".
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"National Capital Territory of Delhi"
Date : 02.10.2020
Place : DELHI
Sd/-
PRASHANT SINGH
(Director)
DIN: 07708795

बैंक ऑफ बड़ोदा
Bank of Baroda
भारतीय रिज़र्व बैंक

मोदीनगर, गाजियाबाद

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